

Annexure 3

Name of the Corporate debtor: ATHENA CHHATTISGARH POWER LIMITED

Date of commencement of liquidation:

List of stakeholders as on: 10 August 2021

List of operational creditors (Workmen)

Name of authorised representative, if any	Name of workman	Identification No.	Details of claim		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Total amount of claim admitted	Amount of claim for the period of twenty-four months preceding the liquidation commencement date	Nature of claim	% share in total amount of claims admitted					
<p>For the implementation of Project, the Corporate Debtor had acquired land and is under legal obligation to provide employment to one of the members of affected family from whom land has been acquired in accordance with regulation as per para 1.2.7 of "Model rehabilitation policy of Chhattisgarh state – 2007(as revised)". There are 489 such affected families. Due to shut down of operations of the Corporate Debtor in F.Y. 2016-17, the Corporate Debtor was not able to provide employment to affected families. Hence the management of the Corporate Debtor in consultation with the respected upper collector of Janjgir Champa had decided to compensate for non- employment by paying minimum wages to the affected families. Accordingly, the Corporate Debtor has compensated the affected families till Dec. 2017.</p> <p>Post abandonment of project by the suspended management of the Corporate Debtors and after subsequent takeover of management by the consortium of lenders coupled with lack of funds, there was no compensation was paid to the affected families since January 2018. As the affected families are from economically backward class and unskilled labour and also most of them are illiterate, thus posing a practical difficulty in receiving the claim submission. Giving due regards to the fact, the Liquidator had decided to take claim admitted during the Corporate Insolvency Resolution Process.</p>													